

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1871/2002

8

New Delhi, this the 2nd day of May, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Shri Umesh Chandra Sharma
aged about 62 years
Storekeeper Gde II (now retired)
S/o Late Shri Banwari Lal
R/o 21c OCS Apartments, Plot No.19 Chilla Road,
Mayur Bihar Phase-I, Delhi-110091. Applicant
(Applicant in person)

Versus

1. Union of India through the Secretary
Ministry of Defence,
New Delhi.
2. The Engineer-in-Chief
HQ Central Command
Lucknow.
3. The Chief Engineer (MES)
HW Central Command,
Lucknow.
4. The Commander Works Engineer (MES),
Sarvatra Bhawan, Station Road,
Bareilly Cantt.
5. Garrison Engineer (West),
11, Sardar Patel Marg,
Lucknow.
6. Garrison Engineer East (MES),
Shahjahanpur Road,
Bareilly Cantt. Respondents
(By Advocate : Shri A.K. Bhardwaj)

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN :

Applicant in person. He states that he may be permitted to withdraw the present application because he would like to challenge the order dated 10.8.2001 by filing a separate application, if so advised.

2. Allowed as prayed.
3. Subject to aforesaid, the present OA is dismissed as withdrawn.

(GOVINDAN S. TAMPI)
MEMBER (A)

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Ag

(V.S. AGGARWAL)
CHAIRMAN